

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

DATE OF ORDER: 2.8.2004

CP No.31/2003 with MA 269/2004

in

ORIGINAL APPLICATION NO. 290/1998

S.S. Kalsy son of Late Shri Sawan Singh Kalsy, aged around 56 years, resident of 2/117, SPS Colony, Mansarovar, Jaipur. Retired as T.9, Central Sheep and Wool Research Institute, Avikanagar (Malpura), District Tonk (Rajasthan)

....Applicant

VERSUS

1. Shri Mangla Rai, Director General, Indian Council Agriculture Research, Krishi Bhawan, New Delhi.
2. Shri V.K. Singh, Director, Central Sheep & Wool Research Institute, Avikanagar, District Tonk.

....Respondents

Applicant present in person.

Mr.V.S.Gurjar, Counsel for the respondents.

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)  
Hon'ble Mr. A.K. Bhandari, Member (Administrative)

ORDER (ORAL)

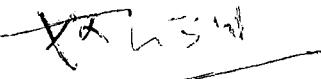
The applicant has filed this Contempt Petition for the alleged violation of the order dated 2.5.2002 passed by this Tribunal in OA No. 290/1998 whereby this Tribunal had directed that the applicant be promoted to T-9 post right from the date Shri H.S. Batra has joined the T-9 post or from the date, a T-9 post became available to the applicant.

2. Notice of this application was given to the respondents. The respondents had initially filed reply whereby it was stated that they have filed Writ Petition before the Hon'ble High Court, which is pending. Today, the learned counsel for the respondents has brought to our notice the order dated 21.5.2004 passed by the Hon'ble High Court in DB Civil Writ Petition No. 3175/2003 whereby the Hon'ble High Court while dismissing the Writ Petition has directed to the respondents to comply the

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judgement of the learned Tribunal within a period of two months. The learned counsel for the respondents submits that he has filed an MA in the Registry whereby annexing the copy of the order dated 17.7.2004, which shows ~~that~~ the compliance of the order dated 02.05.2002, passed by this Tribunal. The applicant who is present in person also admits that the order of this Tribunal has been complied with.

3. In view of the submission made by the learned counsel for the applicant, the Registry is directed to register the MA. The documents annexed with this MA shall form part of the Contempt Petition. Since the order of this Tribunal dated 2.5.2002 has been complied with, no further action is required to be taken in the matter. As such, the MA is dismissed. Accordingly, the CP is also dismissed. Notices issued to the respondents are discharged.

  
(A.K. BHANDARI)

MEMBER (A)

  
(M.L. CHAUHAN)

MEMBER (J)

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